

12-10 hrs.

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## PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CSIR FOR 1977-78  
AND AUDIT REPORT THEREOF FOR 1976-77

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1977-78

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1976-77.

[Placed in Library. See No. LT-417/79]

SHRI VAYALAR RAVI (Chirayinkil): Mr Speaker, Sir, I rise on a point of order.

MR SPEAKER: You have not given notice.

SHRI VAYALAR RAVI: This is on a point of order, Sir. You have Rule 372. There is also Rule 374B. It comes in between. It is a very important point, Sir. You have got submissions to be made by Members under Rule 377. Members have a right to draw attention of the Government to certain important matters. This is a serious matter about which I wish to mention. I have received so many telephone calls yesterday.

MR. SPEAKER: There is no point of order.

SHRI VAYALAR RAVI: It is a very important matter. The hon. Prime Minister is here. It is regarding (Hindi)... (Interruptions)

MR. SPEAKER: No, Mr. Ravi. That is not a point of order. Order please. Mr. Fernandes now.

IMPORTED CEMENT CONTROL (SIXTH AMENDMENT) ORDER, 1978

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): Sir, I beg to lay on the Table a copy of Imported Cement Control (Sixth Amendment) Order, 1978 (Hindi and English versions) published in Notification No. S.O 749(E) in Gazette of India dated the 30th December, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-4118/79]

ANNUAL REPORT OF RICHARDSON AND CRUDDAS (1972) LTD., BOMBAY, 1977-78 AND OF HINDUSTAN PHOTO FILMS MANUFACTURING CO., LTD., INDUNAGAR-OOTACAMUND, FOR 1977-78.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): On behalf of Kumari Abha Mani, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1977-78.

(ii) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4119/79.]

(b) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar—Ootacamund, for the year 1977-78.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar—Ootacamund, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4120/79.]

**ANNUAL REPORT ETC. OF COAL BOARD,  
CALCUTTA FOR 1974-75**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): On behalf of Shri Janeshwar Mishra, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions of the coal Board Calcutta, for the year 1974-75 together with Certified Accounts [Placed in Library. See No. LT-4121/79]

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, have you noticed item No 6 and what it says? The Notification regarding item No. 6 has been laid on the Table just now. Do you know what it says? It says:

'Copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year, 1974-75, together with Certified Accounts'

Now, Sir, why should there be so much delay? What year are we passing through now?

MR. SPEAKER: I can only send it to the Committee.

SHRI JYOTIRMOY BOSU: You, in your wisdom, have made several observations and have given directions in the past. But yet this is happening, and you are sitting as a silent spectator. That is my charge against you.

MR. SPEAKER: Order please. I have already told you There are certain rules on the subject. If they don't obey, I can send it to the committee.

**NOTIFICATIONS UNDER ALL INDIA  
SERVICES ACT.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:

(1) The Indian Police Service (Pay) First Amendment Rules 1979, published in Notification No G.S.N. 328 in Gazette of India dated the 3rd March, 1979.

(2) The All India Services (Leave) Second Amendment Rules, 1979, published in Notification No. G.S.R. 366 in Gazette of India dated the 10th March, 1979.

(3) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulation 1979, published in Notification No. G.S.R. 369 in Gazette of India dated the 10th March, 1979.

(4) The Indian Police Service (Pay) Second Amendment Rules, 1979, published in Notification No. G.S.R. 370 in Gazette of India dated the 10th March, 1979.

[Placed in Library. See No. LT-4122/79.]